

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1626/93

Date of Order: 31.12.93

BETWEEN :

Gollapalli Buchaiah

.. Applicant.

AND

1. Union of India, rep. by its General Manager, South Central Railway, Secunderabad,
2. Divisional Railway Manager, Hyderabad Division (MG) Secunderabad

Counsel for the Applicant

Mr. N. Rama Mohan Rao

Counsel for the Respondents

Mr. K. Ramulu

CORAM:

— 2000-00000000 : MEMBER (ADMIN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member(Admn.).

The short prayer of the applicant is for a direction to the respondents to transfer him to a post under any of the IOws or PWI's in Hyderabad M.G. Division.

2. The applicant was initially engaged as a temporary worker in South Central Railway at Hyderabad w.e.f. 3.7.78. He was regularly absorbed as a Gannman in Bahadur 1000 ~~and~~ ^{has} Akot, Maharashtra. Ever since he is been continuously working there but he is facing considerable hardship on account of the fact that he has to shift his family to Akot for further education. The shifting of family however affects the education of the children who ~~are~~ previously studied in Telium Medium School at Secunderabad whereas in the schools in Akot the medium of instruction is Marathi. In view of this problem, he made a representation to the Divisional Bench on 10.1.80 requesting for transfer to Secunderabad. His representation has not at been replied.

... have been retained counsel for the applicant. Transfer is an administrative matter which is to be effected by the competent authorities after taking all relevant factors into consideration. In this case, the applicant seems to be suffering from a genuine difficulty in shifting his family to Akot. This factor however is a matter for consideration by the D.R.M., Hyderabad Division. We

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therefore dispose of this application at the admission stage itself with a direction to the D.R.M. (MG) Hyderabad Division, Secunderabad to look into the grievance of the applicant sympathetically and to dispose of his representation (copy of which is appended to this order) within a period of one month from the date of communication of this order.

The parties shall bear their own costs.

(T.CHANDRASEKHARA REDDY)

signature
(A.B.GOPAL)

Dated : 31st December 1993
(Dictated in Open Court)

To sd

1. The General Manager, Union of India,
S.C.Railways
2. The Divisional Railway Manager, Hyderabad Division (MG)
Secunderabad.
3. One copy to Mr.N.Ramamohan Rao, Advocate, CAT.Hyd.
4. One copy to Mr.K.Ramulu, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One copy to

pvm

22/12/93
22/12/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 31-12-1993

ORDER/JUDGMENT:

in
O.A.No. 1626/93

T.A.No. (W.P.)

Admitted and interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

No order as to costs.

PVM

